

FIR no. 359/2020; PS Ranjit Nagar; State Vs. Subham

02.11.2020

THROUGH VC

This is an application filed on behalf of complainant for releasing Bag containing Aadhar Card and other documents.

Present: Ld. APP for the State.
Applicant Vicky absent.

Reply of IO is received. IO has stated in the reply that he has no objection if the case property is released to the applicant.

The applicant is the complainant in this case. The IO has no objection if the case property is released to the applicant.

Instead of releasing the bag and documents on superdari, I am of the considered view that the bag and documents has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in Crl. M.C. No. 4485/2013 dated **10.09.2014**.

Considering the facts and circumstances and law laid down in the above said case laws, let the bag and documents be released to the applicant on furnishing **security bond/indemnity bond for an amount of Rs. 2,000/-** to the satisfaction of the SHO/IO concerned so as to indemnify any person if any claim is made in respect of the bag and documents

seized in this case and the claim is found to be correct. **The guidelines laid down in the aforesaid judgments regarding Panchnama and photographs etc. be also followed. The IO/SHO is directed to take photograph of the bag and take photocopy of the documents.**

Copy of this order be given dasti to applicant.

Panchnama and photographs and photocopy of documents be filed in the court along with charge sheet.

The application is disposed off in aforesaid terms.

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Date:

2020.11.02

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ACMM (WEST): DELHI: 02.11.2020

FIR no. 231/14; PS Patel Nagar; State Vs. Vishal @ Gaurang

02.11.2020

THROUGH VC

The application has been put up today as 31.10.2020 was holiday.

Present: Ld. APP for the State.
None for applicant.

Be put up for appearance of applicant on **05.11.2020**.

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ACMM (WEST): DELHI: 02.11.2020

FIR no. 27021/20; PS Patel Nagar; State Vs. Hanish Sharma

02.11.2020

THROUGH VC

Present: Ld. APP for the State.
None for applicant.

IO has sent reply that the applicant has not handed over the sale documents of the vehicle and applicant may be asked to provide it for verification.

The applicant is directed to supply the sale documents of the vehicle to the IO for verification.

Report be called from the IO for **10.11.2020**.

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Date: 2020.11.02 15:06:22 +05'30' **NEHA**
ACMM (WEST): DELHI: 02.11.2020

**FIR no. 328/2020; PS Ranjit Nagar; State Vs. DL 10SG 8392;
U/s. 279/337 IPC.**

02.11.2020

THROUGH VC

**This is an application of applicant Smt. Rajrani Kapoor for
release of vehicle bearing no. DL 10SG 8392 on Superdari.**

Present: Ld. APP for the State.

Sh. Gautam Kumar Jaina, Ld. Counsel for applicant.

Reply of IO is not received.

Let IO be called with reply to the application on

03.11.2020.

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Date: 2020.11.02 **ACMM (WEST): DELHI: 02.11.2020**
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